CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHANDIGARH

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REGIONAL BENCH - COURT NO. 1

## Service Tax Appeal No. 60304 of 2016

[Arising out of OIA No. LUD-EXCUS-000-APP-0036-0037-16-17 dated 29.04.2016 passed by the Commissioner (Appeals) of Central Excise, Chandigarh-I]

Kapsons Electro Stampings : Appellant (s)

G. T. Road, Suranussi, Jalandhar (Pb)

Vs

C.CE & S.T., Jalandhar : Respondent (s)

C. R. Building, Sector 17

APPEARANCE:

None for the Appellant

Ms. Shivani, Authorised Representative for the Respondent

CORAM: HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)

ORDER No. A/60105/2023

Date of Hearing:20.04.2023

Date of Decision:20.04.2023

## Per: S. S. GARG

Ld. DR submits that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificates i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Ld. DR, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in the open Court)

(S.S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)